

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

DA-1760/1994

Date of decision 29.9.95

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Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.L.Chug,
r/o 189, Jagrati Enclave,
Delhi-92

.. Applicant

(By Advocate Shri S.C. Jain)

Vs.

1. Lt. Governor, Delhi

through
Chief Secretary,
Govt. of NCT,
5-Shamnath Marg, Delhi.

2. Secretary (Irrigation and Flood Control
Dept). Govt. of NCT
5/9 Underhill Road, Delhi

3. Shri N.S. Shami,
Asstt. Engineer,
through Chief Engineer (I&FC)
Govt. of NCT
ISBT Bldg., Delhi.

4. Secretary, UPSC,
Shahjahan Road, New Delhi.

.. Respondents

(By Advocate Shri S.K. Sinha, proxy
counsel for Shri Jog Singh)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

The facts of this case lie with narrow compass.

2. The applicant has impugned the respondents order dated 1-7-1994 (Annexure A-1), whereby the current duty charge of Executive Engineer/SW(C) has been assigned to one Shri N.S. Shami, Assistant Engineer(C) w.e.f. 1-10-1994 till regular arrangement is made. The applicant contends that he is senior to Shri Shammi, being at serial No.33 of the seniority list, while Shri Shammi is at serial No.56 of that list, and this arrangement has continued for one year.

3. We note that this order itself stated that current duty charge would continue ^{only} till regular arrangement was made, and we dispose of this O.A with

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a direction to the respondents to make regular arrangements strictly in accordance with rules and instructions on the subject within three months from the date of receipt of a copy of this judgment. While making such regular arrangements, the respondents will ^{also} examine the claims of the applicant and pass a speaking order thereon.

4. This O.A. is disposed of accordingly. No costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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